

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 387 of 2019

IN THE MATTER OF:

Oriental Bank of Commerce Appellant

Vs

Ruchi Global Ltd. Respondent

Present:

For Appellant: Mr. H.P. Bhardwaj, Advocate.

For Respondent: Mr. Anandh K., Advocate.

ORDER

05.08.2019 Learned Counsel for the Appellant seeks time to file rejoinder. Rejoinder may be filed within 10 days.

List the case 'for admission (after notice)' on **2nd September, 2019**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)